

GOVERNMENT OF INDIA
MINISTRY OF HOUSING & URBAN POVERTY ALLEVIATION
LOK SABHA
UNSTARRED QUESTION NO. 500
TO BE ANSWERED ON 27.04.2016
STREET VENDORS

No. 500 SHRI K.N. RAMACHANDRAN:

Will the Minister of HOUSING AND URBAN PROVERTY ALLEVIATION be pleased to state:

- a) whether there are a number of unregistered street vendors and hawkers in the country;
- b) if so, the details thereof and the reasons therefor;
- c) the measures taken to create awareness amongst vendors and hawkers about registering themselves with their local municipalities to avail various facilities; and
- d) the details of total registered street vendors in the country, State-wise?

ANSWER
THE MINISTER OF HOUSING & URBAN POVERTY ALLEVIATION
(SHRI M. VENKAIAH NAIDU)

(a) to (d): In order to protect the rights of urban street vendors and to regulate street vending activities, the Ministry of Housing and Urban Poverty Alleviation has enacted an Act namely "the Street Vendors (Protection of Livelihood and Regulation of Street Vending)

Act, 2014. The Act, inter alia, provides for survey of street vendors and issue of certificate of vending by the Urban Local Bodies and Town Vending Committees as per the Scheme framed by the State/UT Governments. The Act also provides for undertake capacity building programmes by the States/UTs and Urban Local Bodies to enable the street vendors to exercise their rights under the Act.

The concerned State/UT Government and Urban Local Bodies are responsible for registration of Street Vendors. The State/UT wise data on registered and unregistered street vendors is not maintained in the Ministry.
